

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 6/82-ALC4/2009 MEETING DATE : 12.05.2009

The Meeting No.6/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 12.05.2009 was actually held on **09.06.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri P.P. Srivastava, Dy. IA, Department of C&PC
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.3/82 dated 19.05.2009 and 4/82 dated 19.05.2009 were ratified by the Committee.

Case No.B-60	M/S Sterling Biotech Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00655/AM09
Meeting Date: 12.05.2009	RA F.No.34/24/040/00055/AM09
Adv.Lic.No.3410021673 dated 23.06.2008	
Committee considered case as per agenda and decided to call from firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 21.07.2009.	

Case No.B-61	M/S Vasudha Pharma Chem Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/01276/AM09
Meeting Date: 12.05.2009	RA F.No.09/24/040/00522/AM08
Adv.Lic.No.0910035953 dated 17.11.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-62	M/S Ambuja Intermediates Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00614/AM08
Meeting Date: 12.05.2009	RA F.No.03/94/040/01106/AM08
Adv.Lic.No.0510229796 dated 22.10.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2008/Ch.II dated 23.02.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Carbethoxyamino-5-Naphthol Sulfonic Acid (2-CNS Acid)	1 Kg.	1.	J Acid	1.322 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 5/82 meeting held on 29.04.2008 is withdrawn.				

Case No.B-63	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/01195/AM09
Meeting Date: 12.05.2009	RA F.No.05/24/040/00026/AM09
Adv.Lic.No.3410021673 dated 23.06.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.B-64	M/S Aquapharm Chemicals Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/83/050/00651/AM08
Meeting Date: 12.05.2009	RA F.No.31/24/040/00103/AM08
Adv.Lic.No.3110029727 dated 03.07.2007	
Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.	

Case No.B-65	M/S Vijayasri Organics Ltd.
Norms Committee Meeting No. 6/10	F.No.01/82/050/01434/AM09
Meeting Date: 12.05.2009	RA F.No.09/24/040/00354/AM09
Adv.Lic.No.0910036390 dated 18.12.2008	
Committee considered case as per agenda and in light of decision taken in 25/09 meeting held on 16.09.2008 and in consultation with technical authority present in meeting decided to allow import of Phosphorus Oxy Chloride to the extent of 2.60 kg per kg of export product without any other change in the decision taken in 40/82 meeting held on 30.12.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-66	M/S Acacia Sciences Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/87/050/01086/AM07
Meeting Date: 12.05.2009	RA F.No.09/24/040/00492/AM07
Adv.Lic.No.0910029581 dated 08.03.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/170/2008-PI-III dated 23.04.2009 and in consultation with technical authority	

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(3Z)-4-(Aminomethyl)-3-Pyrrolidinone-O-Methyloxime Hcl	1 Kg.	1.	BOC Anhydride 99% min. (Di-Tert-Butyl Doacarbonate)	4.63 kg
		2.	O-Methoxy Hydroxylamine Hcl	0.521 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-67	M/S Aurolab
Norms Committee Meeting No.6/10	F.No.01/85/050/00075/AM08
Meeting Date: 12.05.2009	RA F.No.35/24/040/00029/AM08
Adv.Lic.No.3510021598 dated 04.09.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend measurement of the quantity of export product from KG to numbers without any other change in the decision taken in 39/82 meeting held on 31.12.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-68	M/S Kamud Drugs Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00839/AM09
Meeting Date: 12.05.2009	RA F.No.31/24/040/00119/AM09
Adv.Lic.No.3110034700 dated 04.08.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-69	M/S Kamud Drugs Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00136/AM09
Meeting Date: 12.05.2009	RA F.No.31/24/040/00394/AM08
Adv.Lic.No.3110033090 dated 14.03.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-70	M/S Benzo Chem Industries Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00882/AM09
Meeting Date: 12.05.2009	RA F.No.03/94/040/00204/AM09
Adv.Lic.No.0310482608 dated 14.08.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC	

vide their U.O. No.14010/11/2008/Ch.II dated 27.04.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Coumaranone 30% in Acetic Anhydride 70%	1 Kg.	1.	Ortho Chloro Benzyl Cyanide	0.666 kg
		2.	Caustic Soda Flakes	1.150 kg
		3.	Toluene	0.266 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 30/82 meeting held on 21.02.2008 is withdrawn.

Case No.B-71	M/S Hetero Labs Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/01403/AM09
Meeting Date: 12.05.2009	RA F.No.09/24/040/00342/AM09
Adv.Lic.No.0910036287 dated 12.12.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.	

Case No.B-72	M/S Avignon Exim Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00273/AM09
Meeting Date:12.05.2009	RA F.No.03/94/040/01006/AM08
Adv.Lic.No.0310467005 dated 02.04.2008	
Committee decided to defer case for 07.07.2009 for comments of Department of MSME.	

Case No.B-73	M/S Medchl Chemicals & Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/050/00435/AM09
Meeting Date: 12.05.2009	RA F.No.09/24/040/00289/AM08
Adv.Lic.No.0910033007 dated 15.02.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to maintain the decision taken in 11/82 meeting held on 10.06.2008 as there is no justification for enhancement in the quantity of inputs.	

Case No.B-74	M/S Strides Arcolab Ltd.
Norms Committee Meeting No.6/10	F.No.01/82/162/00660/AM09
Meeting Date: 12.05.2009	RA F.No.03/24/040/01015/AM02
Adv.Lic.No.0310110666 dated 19.11.2000	
Committee decided to defer case for 07.07.2009 for comments of Department of MSME.	

Case No.B-75	M/S Nestor Pharmaceuticals Ltd			
Norms Committee Meeting No.6/10	F.No.01/82/050/01401/AM09			
Meeting Date: 12.05.2009	RA F.No.05/24/040/00542/AM09			
Adv.Lic.No.0510232404 dated 11.12.2008				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Co-Trimoxazole Granules Each gram Granules contains: Trimethoprim BP 140 mg Sulphamethoxazole BP 700 mg	1 Kg.	1.	Trimethoprim BP/USP/IP	141.4 gram
		2.	Sulphamethoxazole IP/BP/USP	707 gram
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 39/82 meeting held on 23.12.2008 is withdrawn.				

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Case No.:1/35/82-ALC4/2007	Party Name:FDC LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved	
HQ File :01/82/050/00280/AM08/	RLA File :03/94/040/00771/AM08/	Lic.No/Date:0310450616 19.11.2007		
Decision : Committee considered case as per agenda and in light of earlier decision taken in its 34/82 meeting held on 18.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% W/V 10 ml Vial made out of LDPE	1 No..	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of MSME.			

3	Case No.:17/27/82-ALC4/2008	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:6/82-ALC4/2009	Status:Case
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			12.05.2009	Deferred
	HQ File :01/82/050/01034/AM09/	RLA File :07/24/040/00280/AM09/	Lic.No/Date:0710059944 19.09.2008	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			

4	Case No.:28/32/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved														
	HQ File :01/82/050/01203/AM09/	RLA File :09/24/040/00103/AM09/	Lic.No/Date:0910035733 24.10.2008															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/28/2007-Ch.II dated 15.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Potassium Methoxide 5% Solution w/w in Methanol</td><td>1 Kg.</td><td>1.</td><td>Caustic Potash Flakes</td><td>0.024 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methanol</td><td>0.961 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Potassium Methoxide 5% Solution w/w in Methanol	1 Kg.	1.	Caustic Potash Flakes	0.024 kg			2.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Potassium Methoxide 5% Solution w/w in Methanol	1 Kg.	1.	Caustic Potash Flakes	0.024 kg														
		2.	Methanol	0.961 kg														
	RA concerned may take further necessary action as per above decision of NC.																	

5	Case No.:2/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01288/AM09/	RLA File :03/95/040/00674/AM09/	Lic.No/Date:0310494806 19.11.2008	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			

6	Case No.:13/36/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/01299/AM09/	RLA File :03/94/040/00012/AM09/	Lic.No/Date:0310495022 20.11.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 32/09 meeting held on 04.11.2008.			

7	Case No.:20/37/82-ALC4/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01339/AM09/	RLA File :09/24/040/00312/AM09/	Lic.No/Date:0910036146 02.12.2008	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:28/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01347/AM09/	RLA File :05/24/040/00562/AM09/	Lic.No/Date:0510231994 02.12.2008	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:29/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01348/AM09/	RLA File :05/24/040/00566/AM09/	Lic.No/Date:0510231995 02.12.2008	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:30/37/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/01349/AM09/	RLA File :08/24/040/00178/AM09/	Lic.No/Date:0810076463 03.12.2008	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

11	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:07.07.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 07.07.2009.			

12	Case No.:17/48/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/01622/AM09/	RLA File :05/24/040/00703/AM09/	Lic.No/Date:0510235842 05.02.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

13	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009	Defer Date:07.07.2009
	Decision :Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677 16.03.2009	Defer Date:07.07.2009
	Decision :Committee considered case as per agenda and observed that RA has been requested to furnish the details of calculation of inputs for the export products relating to Advance Authorisation issued under para 4.7.1 of HBP, but no reply has been received. It was, therefore, decided to await reply from RA and defer the case for 07.07.2009.			

15	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:21.07.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

16	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:16/54/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/01718/AM09/	RLA File :05/24/040/00615/AM09/	Lic.No/Date:0510238452 20.03.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

19	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
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HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009	Defer Date:07.07.2009
Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			

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Case No.:2/6/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved	
HQ File :01/82/050/00057/AM10/	RLA File :03/94/040/00031/AM10/	Lic.No/Date:0310517566 28.04.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 22/82 meeting held on 26.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Dog Powder	1 pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack
		2.	Sodium Chondrotin Sulphate	0.0918 kg/pack
		3.	Manganese Sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack
GCS Dog Powder	1 Pack of 4.54 kgs	1.	Glucosamine Hcl	2.501 kg/pack
		2.	Sodium Chondrotin Sulphate	0.833 kg/pack
		3.	Manganese Sulphate	0.022 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.144 kg/pack
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:3/6/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00058/AM10/	RLA File :03/95/040/00091/AM09/	Lic.No/Date:0310517620 28.04.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.			

22	Case No.:4/6/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00059/AM10/	RLA File :07/24/040/00033/AM10/	Lic.No/Date:0710064390	Defer

28.04.2009

Date:07.07.2009

Decision : Committee decided to defer case for 07.07.2009 for comments of Department of Pharmaceuticals.

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Case No.:8/6/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved	
HQ File :01/82/050/00063/AM10/	RLA File :22/24/040/00069/AM09/	Lic.No/Date:2210008873 28.04.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 10.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
6-Amino Penicillanic Acid (6-APA)	1 Kg.	1.	Pencillin G Potassium Ist Crystal	2.92 BOU
		2.	Penicillin G Amidase Enzyme	0.096 gm
		3.	Boric Acid	0.055 kg
		4.	Methanol	0.04 kg
		5.	Butyl Acetate	0.214 kg
		6.	P.T. Resin	0.004 Ltr.
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:5/6/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/00060/AM10/	RLA File :05/24/040/00020/AM10/	Lic.No/Date:0510240520 29.04.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

25	Case No.:6/6/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved	
	HQ File :01/82/050/00061/AM10/	RLA File :09/24/040/00476/AM09/	Lic.No/Date:0910037809 30.04.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/61/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty	Sl.No.	Import items	Qty. allowed
	2-Butyl-5-Chloro-3H-Imidazol-4-Carbaldehyde (IMAL)		1.	Sodium Cyanide	1.08 kg
			2.	Phosphorous Oxychloride	2.60 kg
			3.	Dimethyl Formamide	1.16 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:7/6/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved	
HQ File :01/82/050/00062/AM10/	RLA File :09/24/040/00011/AM10/	Lic.No/Date:0910037810 30.04.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty	Sl.No.	Import items	Qty. allowed
Iminoguanidyl-2,3-Dichlorobenzoyl Cyanide Phosphate	1 kg	1.	2,3-Dichloro Benzoyal Chloride	1.20 kg
		2.	1-Amino Guanidine Bicarbonate	0.80 kg
		3.	Poly Phosphoric Acid	4.00 kg
		4.	Acetonitrile	1.00 kg
		5.	Cuprous Cyanide	0.56 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:9/6/82-ALC4/2009	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00064/AM10/	RLA File :09/24/040/00012/AM10/	Lic.No/Date:0910037811 30.04.2009	Defer Date:21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

28

Case No.:10/6/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
HQ File :01/82/050/00065/AM10/	RLA File :09/24/040/00030/AM10/	Lic.No/Date:0910037818 01.05.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/96/2008-Ch.II dated 09.02.2009 and in consultation with Technical Authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed product (on 100% basis)
Dimethyl Phenidone/Dimethyl Phenyl Pyrazolidone	1 Kg.	1.	Hydroxy Pivalinic Acid	0.933 kg
		2.	Phenyl Hydrazine	0.760 kg

		3.	Sodium Methoxide	0.400 kg
		4.	Methanol	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:11/6/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00066/AM10/	RLA File :03/95/040/00041/AM10/	Lic.No/Date:0310517953 01.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of DIPP.			

30	Case No.:12/6/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/00067/AM10/	RLA File :03/95/040/00021/AM10/	Lic.No/Date:0310518142 04.05.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

31	Case No.:13/6/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/00068/AM10/	RLA File :07/24/040/00035/AM10/	Lic.No/Date:0710064490 04.05.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 02/08 meeting held on 16.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Ceftazidime for Injection 1 gm Vial	1 Vial	1.	Ceftazidime Pentahydrae
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:14/6/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Approved
	HQ File :01/82/050/00069/AM10/	RLA File :07/24/040/00028/AM10/	Lic.No/Date:0710064491 04.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/256/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 Kg.	1.	1,2,3-Triacetoxy-5-Deoxy-Ribose	1.11 kg
		2.	5-Fluorocytosine	0.553 kg

RA concerned may take further necessary action as per above decision of NC.

33	Case No.:15/6/82-ALC4/2009	Party Name:PASCHIM CHEMICALS PVT.LTD.	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00070/AM10/	RLA File :03/95/040/01006/AM09/	Lic.No/Date:0310518330 04.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			

34	Case No.:16/6/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:6/82-ALC4/2009 12.05.2009	Status:Case Deferred
	HQ File :01/82/050/00071/AM10/	RLA File :03/95/040/00020/AM10/	Lic.No/Date:0310518335 04.05.2009	Defer Date:07.07.2009
	Decision : Committee decided to defer case for 07.07.2009 for comments of Department of C&PC.			
